

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

25.

C.P. (IB)/105(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.03.2024

NAME OF THE PARTIES: Reliance Commercial Finance Limited
Vs
Celebrita Mediahouse Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Sarthy, Ld. Counsel for the Financial Creditor present. None for the Respondent.
2. Registry is directed to issue Court Notice to the Respondent clearly indicating the next date of hearing. Respondent is directed to file its reply within a period of fifteen days after receipt of court notice and file proof of service.
3. List this matter for hearing on **30.04.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)